

21/05/CR/2018  
21/06/2018

Prud  
25/6

**R.K. JAIN** M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

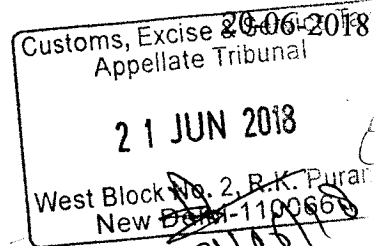
**EXCISE LAW TIMES & SERVICE TAX REVIEW**

and author of

Central Excise Law Guide; Central Excise Tariff of India;  
Central Excise Law Manual; Customs Tariff of India;  
Customs Law Manual; Excise & Customs Circulars  
& Clarifications; Excise & Customs Case Reference;  
Service Tax Law Guide; Service Tax Handbook;  
Handbook of Duty Drawback on Goods &  
Services; Valuation under Central Excise; Hand-  
book of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamahal  
Wazir  
NEW DELHI -  
PHONE : 246930  
MOBILE : 981  
Fax No. 011-2

RTI/P-195/10612/18/R22283



CPIO  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K. Puram,  
New Delhi - 110066

**Sub: My RTI Application No. RTI/10612/18, dated 30/05/18**

Dear Sir,

This refers to your letters F.No.13-35/CESTAT/CPIO-ND/VPP/2018, dated 13-6-2018 & 15-6-2018. Please find **enclosed** herewith a Postal Order No. 44F 014049 for Rs. 10/- against your Demand for Rs.8/-. The excess amount of Rs. 2/- is waived in your favour.

The copies of information, as sought in Point (A)(iv) of the RTI Application, need not to be supplied.

Thanking you,

Yours faithfully,

[R.K. Jain]

Encl: As above

KJ

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**F. No. 13-35/CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-35/2**

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application No. 10612 dated 30.05.2018, under RTI Act, 2005 the information received from **DR (Admin)** containing 01 page enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitating CPIOs are nominated at all outer benches separately.

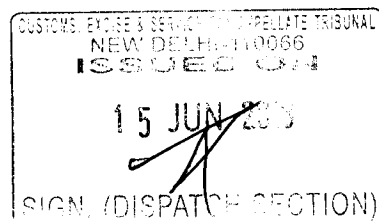
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
C  
CESTAT, New Delhi  
Date: 15.06.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



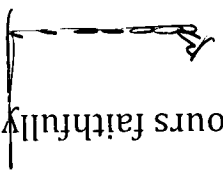


Recd  
14/6/18

CPIO/A.R., C.E.S.T.A.T., N.Delhi.

To

(Bineesh Kumar K.S.)  
Deputy Registrar (Admn.)

Yours faithfully  


With reference to the RTI application filed by Shri R.K.Jain, in CPID. No. 13-35/2018, it is submitted that none of the information mentioned in the application pertains to Administration section.

Sub : Information sought under Right to Information Act, 2005

Mr,

Dated : 08.06.2018  
I.D. No. 13-35/2018

No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II  
Customs Excise & Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi - 66

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**F. No. 13-35/CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-35/2018-3**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10612 dated 30.05.2018, under RTI Act, 2005 the information received from **Sh. Bineesh Kumar K.S., H.O.** containing 04 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 04 X 2=08 (@ 2/- per page) to this Tribunal by cash or Demand Draft in favour of Accounts Officer, CESTAT, New Delhi.

On point 'A' (iv) there are 28+387=415 pages as mentioned in the reply of Sh. Bineesh Kumar K.S, H.O.O.

Therefore, the number of pages is much, so if you want all pages of it please inform, if you are ready for payment of copying charges of pages.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi  
Date: 13.06.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



**Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi - 66**

Dated : 13.06.2018  
CPIO I.D. No. 13-35/2018

Sub : Information under the RTI Act, 2005 - reg.

With reference to the CPIO I.D. No. 13-35/2018 dated 04.06.2018, the point wise information is as under :

(A)(i) President's office Diary no. 261/Pres/18 dated 06/04/2018.  
Registrar's office Diary no. 1832/R dated 21/05/2018.

(ii) Copy enclosed.

(iii) File No. 01(02)/R/JUDL./CESTAT/2018.

(iv) File contains 28 pages of Note sheets and 387 pages correspondence.  
Copies will be supplied on confirmation from the CPIO.

(B) No action has been taken as per the information available in the office of Registrar.

(C) This does not pertain to the office of Registrar.

  
(Bineesh Kumar K  
H

To

CPIO, CESTAT, New Delhi

3

**F. No. 13-35/CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-35/20**

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application No. 10612 dated 30.05.2018, under RTI Act, 2005 the information received from **SPS to the Hon'ble President** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

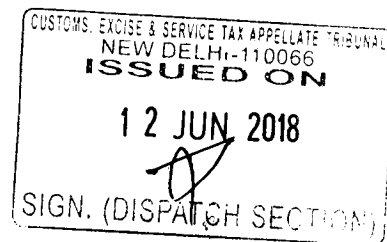
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CESTAT, New Delhi  
Date: 11.06.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

07.06.2018

**SUB : RTI REPLY TO CPIO ID NO. 13-35/2018**

This is with reference to your communication F.No. 13/35/CESTAT/CPIO-ND/VPP/2018 dated 04.05.2018 received on 07.06.2018 for furnishing information under RTI Act, 2005, which is as under :

(A)	(i) Diary no. 261 dated 06.04.2018. (ii) Note sheet was not sent through the SPSs to the concerned officer. (iii) Does not pertain to the O/o Hon'ble President (iv) Does not pertain to the O/o Hon'ble President
(B)	Does not pertain to the O/o Hon'ble President.
(C)	Desired information is not in the knowledge of the SPSs to the Hon'ble President, hence unable to furnish/comment.

*K. S. S.*  
7/6/18

**SPS TO HON'BLE PRESIDENT**

**CPIO**

*S*  
07/06/18

1

**F. No. 13-35/ CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-35/20**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10612 dated 30.05.2018.2018) received in this office on 01.06.2018, under RTI Act 2005 (enclosed) wherein certain information are sought as mentioned therein is referred to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of Act 2005 the RTI application CPIO ID No. **13-35/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct para wise information/inspection on or before 15.06.2018 directly to the applicant permissible under the RTI Act & DOP & T. O.Ms within the stipulated time frame which, as CPIO under section 5(4), you will be responsible for delay/denial penalty if any, under section 20 of RTI Act. Further requested to follow No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No.1/18/2011-IR dated 16.09.2011.

**Note:-**

**1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.**

**2. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIO nominated at all outer benches separately.**

**3. To provide the requisite information, if available and permissible, direct to the applicant, subject to the provisions of the Act and the rules thereunder, under intimation to the undersigned.**

Encl: As above.

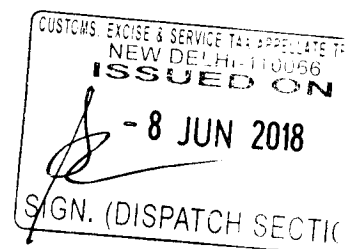
y  
CESTAT New  
Date: 04.06.2018

For Compliance to:

- 2/7/18
- 1. SPS to the Hon'ble President**
  - 2. PA to the Registrar**
  - 3. DR (Admin)**

Copy to: (For Information)

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003





19/18/CR/2018

20/01/06/2018

1/18

**Application under Section 6 of the Right to Information Act, 2005**

ID - 13-35/18(CESTAT)

Ref. No. :RTI/P-195/10612/18

Dated : 30-05-2018

To

Shri V.P.Pandey  
CPIO & Asst. Registrar  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K.Puram,  
New Delhi - 110066

Customs, Excise & Service Tax  
Appellate Tribunal

West Block No. 2, R.K. Puram  
New Delhi-110066


1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) CESTAT, Chandigarh, has passed a note-sheet order dated 5-4-2018 ( <b>copy enclosed</b> ) and the same was marked with the Hon'ble President, CESTAT, Delhi. In this regard, please provide the following information (i) Please provide the date and diary under which the aforesaid note-sheet order was received at CESTAT, Delhi. (ii) Please provide copy of the aforesaid note-sheet order along with all Appendixes. (iii) Please provide the file number in which aforesaid note-sheet order has been dealt with. (iv) Please provide copies of all the note-sheets and correspondence pages of the said file / folder. (B) Please provide date-wise details of the action taken on the aforesaid note-sheet order and the current status of the matter. (C) Please provide details and copies of the records material, complaints and information on the bars if whether the President CESTAT issued the telephonic directions as referred to in the Note-sheet order. <b>Note:-Please provide pointwise information/response for each of above points.</b>

this is at facta mention

5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 44F 014025 for Rs. 10 towards payment of fee is enclosed herewith.
7.	As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b>

Place : New Delhi  
Encl. : as above

JY

  
Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Note Sheet Order

As per the telephonic directions by the Hon'ble President on 3<sup>rd</sup>/ 4<sup>th</sup> April, 2018, 48 matters as per list enclosed as Appendix 'A', which have been heard by this Bench, consisting the undersigned, namely Ashok Jindal, Member (Judicial) and Anil G. Shakkwar, Member (Technical), during the period 12 March, 2018 to 23 March 2018, and reserved for final orders, are stand released:-

I was briefed about aforesaid directons by brother Shri. Ashok Jindal.

Sd/-

Dated: 05.04.2018

Anil G. Shakkwar

Member(Technical)

Sd/-

Dated: 05.04.2018

Ashok Jindal

Member (Judicial)

To

The Hon'ble President                      -For kind information, please  
Customs, Excise & Service Tax Appellate Tribunal, (Appx  
A' enclosed)  
West Block 2, R.K. Puram,  
New Delhi-110066

Copy to :- (Internal)

Assistant Registrar

CESTAT

Chandigarh

-For necessary action